



OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

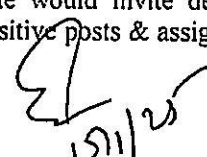
OFFICE ORDER

Sub: Submission of Immovable Property Return (IPR) by the Officers / Officials of this establishment - Regarding.

In continuation to the circulars / office orders bearing No.2419-3109/Admn./2011 dated 11.01.2012 and No.Admn.I,II&III/PF-Cir/2019/1179/30606-30856 dated 15.05.2019 all the officers / officials are once again directed to mandatorily submit Annual Return of Immovable Property on or before 31st January of each year in terms of Rule 18 (1) of CCS (Conduct) Rules, 1964.

In view of this, all the officers / officials of this establishment are directed to submit their Immovable Property Return (IPR) for the year 2024 (as on 31.12.2024) by 31.01.2025. IPR status is also reflected in the ACRs of the officer / official concerned, hence, IPRs received beyond the stipulated date, shall not be regarded as conforming to the extant guidelines.

Moreover, non-submission of IPR within the stipulated date would invite denial of vigilance clearance for empanelment, applying for deputation and sensitive posts & assignments as IPR status needs to be checked for the said purpose(s).

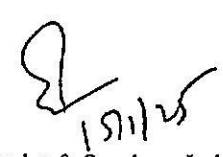

(Sanjay Garg-I)

Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi.

No. 3241-3541 /Cir.-PF /Admn.II(HQs)/2025 Dated, Delhi the 15 JAN 2025

Copy forwarded for information and necessary action to:

1. The Worthy Registrar General, Hon'ble High Court of Delhi, New Delhi with the request to circulate among the subordinate staff working on 'deputation / diverted capacity' under their kind control.
2. The Principal District & Sessions Judges, Delhi / New Delhi with the request to give wide circulation in their respective District.
3. The Principal Judge, Family Courts (HQs), Dwarka, Delhi with the request to circulate among the subordinate staff working on 'deputation / diverted capacity' under their kind control.
4. The Chairperson, Delhi Judicial Academy, Dwarka, Delhi with the request to circulate among the subordinate staff working on 'deputation / diverted capacity' under their kind control.
5. The Member Secretary, DSLSA, RACC, New Delhi with the request to circulate among the subordinate staff working on 'deputation / diverted capacity' under their kind control.
6. All the Judicial Officers (DHJS/DJS) on deputation / diverted capacity with the request to circulate among the subordinate staff working on 'deputation / diverted capacity' under their kind control.
7. All the Judicial Officers (DHJS / DJS), Central District, THC, Delhi with the request to circulate among all Official(s) working under their respective control.
8. The Officers-in-charge, all the Branches, Central District, THC, Delhi with the request to circulate among all Officer(s) / Official(s) working under their respective control.
9. Personal Office of the undersigned.
10. The Sr. Accounts Officers / DDO (HQs), THC, Delhi.
11. For uploading on LAYERS.
12. For uploading on Website.


Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi.